

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**EUPHORIA TECHNOLOGIES PRIVATE LIMITED OPERATING IN**  
**INFORMATION TECHNOLOGY RELATED SERVICES AT SURAT & MUMBAI**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Euphoria Technologies Private Limited CIN: U72900GJ2010PTC063439 PAN: AACCE5768N
2.	Address of the registered office	Office No. 403, 4th Floor, Nishal Arcade Shopping, Nr. Vaishali Row House, Green City Road, Pal Surat 395009
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	Surat (Gujarat)
5.	Installed capacity of main products/ services	N. A.
6.	Quantity and value of main products/ services sold in last financial year	Quantity: N. A. Value: Rs. 16,91,328/- for FY 2022-23
7.	Number of employees/ workmen	Nil as per information provided by suspended management
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All the relevant documents can be obtained by sending an email at: <a href="mailto:cirp.etpl@gmail.com">cirp.etpl@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	All the relevant documents can be obtained by sending an email at: <a href="mailto:cirp.etpl@gmail.com">cirp.etpl@gmail.com</a>
10.	<b>Last date for receipt of expression of interest</b>	1 <sup>st</sup> August, 2023
11.	<b>Date of issue of provisional list of prospective resolution applicants</b>	11 <sup>th</sup> August, 2023
12.	Last date for submission of objections to provisional list	16 <sup>th</sup> August, 2023
13.	Process email id to submit EOI	<a href="mailto:cirp.etpl@gmail.com">cirp.etpl@gmail.com</a>



*(Signature)*  
**Mahendra Prasad Jindal**  
**Deemed Resolution Professional**  
**Euphoria Technologies Private Limited (In CIRP)**  
Reg. No.: IBBI/IPA-001/IP-P00616/2017-18/11073  
**Registered Address:** B-501, Safal Pegasus,  
100 ft Road, Nr Auda Garden,  
Prahaldnagar, Ahmedabad 380015

Date: 17/07/2023  
Place: Ahmedabad

# Lakshadeep police organised a Drug awareness programme in kavarratti island

**DAMAN,** Lakshadeep police organised a Drug awareness programme in kavarratti island, in which IRBN, Crpf (women), crpf along with more than 400 school students of govt senior secondary school participated.



A mass rally is organised in which students happily participated. Principal, headmasters and teachers

also participated. SP Sameer sharma Kumar lead the rally and they took round of the island and finally the rally

culminated at sports ground. There SP Sameer sharma briefed the students about drug abuse ill effects and told them to be aware and inform police immediately if such thing is found. Finally a pledge taken ceremony is organised. Later refreshment is distributed to students. Already lakshadeep is a drug free island and only 2 cases are registered in 2023.

## REPCO HOME FINANCE LIMITED

**SURAT BRANCH :** Plot No. 668 B and 668 C, VAMA House, 1st Floor, Next to REEVA House, Udhna Darwaja Ring Road, Surat - 395 002.

**POSSESSION NOTICE** (For Immovable Properties)

Whereas the undersigned being **Authorised Officer of Repco Home Finance Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice on the dates mentioned below, calling upon them** to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The Borrower, Co-Borrowers and the Guarantor having failed to repay the amount, notice is hereby given to the Borrower, Co-Borrowers, Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said rules on this the **13th day of July 2023.**

The Borrower, Co-Borrowers, Guarantor and the public in general are hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the **Repco Home Finance Limited, Surat Branch for an amount and interest thereon mentioned below against each account.**

We draw your attentions to Sec 13 (8) of the Securitisation Act as per which, no further steps shall be taken for transfer or sale of the secured asset, if the dues of the secured creditor together with all costs, charges and expenses incurred by secured creditor are tendered by you at any time before the date fixed for sale or transfer of the secured asset.

**SI.No.2: Borrower: Mr. Pavankumar Devidasbhai Sathe,** Plot No. 86, At "Aradhna Palace, Opp To Garden City, Jolwa, Palsana, Surat. **Also At: Sai Darshan Fashion,** At No.18, 19, 2nd Floor, Shreenathji Dyeingmill Compound, A K Road, Surat - 395008. **Also At: A/268, Vrundavan Park, Godadara, N. Aaspas Mandir, Surat, Gujarat - 395010. Co-Borrower - Mrs. Kamalaben Devidas Sathe At:** Plot No. 86, At "Aradhna Palace, Opp To Garden City, Jolwa, Palsana, Surat. **Co-Borrower II: Mr. Devidas Nivrutti Sathe,** Address: Plot No. 86, At "Aradhna Palace, Opp To Garden City, Jolwa, Palsana, Surat. **Also At Address: A/268, Vrundavan Park, Godadara, N. Aaspas Mandir, Surat, Gujarat-395010. Guarantor: Mr. Chhagan Manik Kasare,** 122, Aradhna Palace, Jolwa, Palsana, Surat - 394305. **Also At: 2nd Floor, Panchhighar Compound, Varachha, Surat - 395006.**

**Demand Notice Date: 21-12-2022.** Amount claimed as per Demand Notice (Account No. 2011870001115) being **Rs.13,75,714/-** respectively with further interest from **20-12-2022** onwards and other costs thereon; **Amount Outstanding: Rs.14,94,011/-** respectively with further interest from **12-07-2023** onwards and other costs thereon.

**DESCRIPTION OF THE PROPERTY:** All the piece and parcel of the land situated at Plot No. 86, admeasuring 72.00 sq.yard and after K.J.P. Block No. 29/86, admeasuring 60.22 sq.mtrs together with Undivided Proportionate Share in Road and COP admeasuring 46.73 sq.mtrs at "ARADHNA PALACE" Situated on the land Block No. 29 admeasuring 26042.00 sq.mtrs of Village JOLWA, Taluka PALSANA, District SURAT. Four boundaries of the property: On the EAST : Adj. Society Internal Road. On the WEST: Adj. Plot No. 107. On the NORTH : Adj. Society Boundary. On the SOUTH: Adj. Plot No.87.

**SI.No.2: Borrower: Mr. B.Chandan Kumar,** S/o.Bablu singh, No.55, Bajrang Nagar, Near Ankur Chokdi, Near Takshshila Varachha Surat, Surat-395006. **Also At: A-4 and 5, 2nd floor, Khodiyar Nagar Society, Near Takshshila Apartment, Khodiyar Nagar Road, Varachhu, Surat-395006. Also at:** Plot No.158, Silicon Residency, Jolwa Village, Palsana Taluk, Surat-394315. **Co-Borrower - Mrs. Pooja Devi, W/o, Chandan singh, No.55, Bajrang Nagar, Near Ankur Chokdi, Near Takshshila Varachha Surat, Surat - 395006. Also at:** Plot No.158, Silicon Residency, Jolwa Village, Palsana Taluk, Surat - 394315. **Guarantor: Mr. S.Suraj Kumar, S/o.Suresh singh, No.34 Bajrang Nagar Society, Near Takshshila Apartment, Mini Bazar, Varachha Road, Surat - 395006.**

**Demand Notice Date: 15-02-2023.** Amount claimed as per Demand Notice (Account No. 2011870000788) being **Rs.9,77,705/-** respectively with further interest from **14-02-2023** onwards and other costs thereon; **Amount Outstanding: Rs.10,43,490/-** respectively with further interest from **12-07-2023** onwards and other costs thereon.

**DESCRIPTION OF THE PROPERTY:** All that Piece and Parcel of the Property hearing Plot No.158 admeasuring 49.09 sq.yard equivalent to 40.18 Sq.Mtrs (after KJP Block No.111/B/158 and admeasuring 40.19 sq.mtrs) together with common rights at Silicon Residency Situated on the land bearing Block No.111/B of Village-Jolwa, Sub - District Palsana, District -Surat situated in the Name of M/s. Silicon Enterprise a partnership firm, which is Bounded as follows : **Boundaries:** East Internal Road, West: Adjoined Plot, North: Plot No. 157, South: Plot No. 150.

Date: 20-04-2023

Authorised Officer,  
Repco Home Finance Ltd.

## Maharashtra opposition to boycott government's customary tea party

**MUMBAI:** The Opposition camp including Shiv Sena (UBT), Congress, and the NCP (Sharad Pawar group) on Sunday decided to boycott the tea party to be hosted by the Maharashtra government on the eve of the state legislature's monsoon session, starting Monday.

A meeting was organised by the Leader of the Opposition in the Legislative Council Ambadas Danve, who belongs to Shiv Sena (UBT), which was attended by Congress legislative party leader Balasaheb Thorat and Nationalist Congress Party's Jayant Patil. Notably, the post of the Leader of the Opposition in the Legislative Assembly is lying vacant after incumbent Ajit Pawar of NCP resigned recently and joined the Shiv Sena-BJP government as Deputy Chief Minister. Eight other MLAs of Ajit Pawar's camp were sworn in as ministers.

# European Medicine Agency accepts Intas' Marketing-Authorisation Application for DMB-3115, a Proposed Biosimilar to Stelara® (Ustekinumab)

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR EUPHORIA TECHNOLOGIES PRIVATE LIMITED	
INFORMATION TECHNOLOGY RELATED SERVICES AT SURAT & MUMBAI (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Euphoria Technologies Private Limited CIN: U72900GU2010PTCO63439 PAN: AACCE5768N
2. Address of the registered office	Office No. 403, 4th Floor, Nishal Arcade Shopping, N. Vaishali Row House, Green City Road, Pal Surat 395009
3. URL of website	N.A.
4. Details of place where majority of fixed assets are located	Surat (Gujarat)
5. Installed capacity of main products/ services	N.A.
6. Quantity and value of main products/ services sold in last financial year	Quantity: N.A. Value: Rs. 16,91,328/- for FY 2022-23
7. Number of employees/ workmen	Nil as per information provided by suspended management
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All the relevant documents can be obtained by sending an email at: cirp.etpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	All the relevant documents can be obtained by sending an email at: cirp.etpl@gmail.com
10. Last date for receipt of expression of interest	1st August, 2023
11. Date of issue of provisional list of prospective resolution applicants	11th August, 2023
12. Last date for submission of objections to provisional list	16th August, 2023
13. Process email id to submit EOI	cirp.etpl@gmail.com

Mahendra Prasad Jindal  
Deemed Resolution Professional  
Euphoria Technologies Private Limited (In CIRP)  
Reg. No.: IBB/IPA-001/IF-PO0616/2017-18/11073

Registered Address: B-501, Safal Pegasus,  
100 ft Road, Nr. Auda Garden, Pralahadnagar, Ahmedabad 380015

Date: 17/07/2023  
Place: Ahmedabad

Ahmedabad, July 14th, 2023

Intas Pharmaceuticals Ltd. announced that the European Medicine Agency (EMA) confirms acceptance of the Marketing Authorization Application (MAA) for DMB-3115, a biosimilar of Stelara® (Ustekinumab). The MAA has been submitted by Accord Healthcare, a wholly owned subsidiary of Intas Pharmaceuticals Ltd. on June 23rd, and the EMA accepted the MAA submission on 14th July.

Dong-A Socio Holdings and Meiji Seika Pharma began joint development for DMB-3115 in 2013, and the rights for R&D and commercialization were transferred from Dong-A Socio Holdings to Dong-A ST in July 2020 for efficient project management. In July 2021, Dong-A ST and Meiji

Seika Pharmasigned an exclusive, global license agreement with Intas Pharmaceuticals and granted exclusive worldwide commercialization rights excluding Korea, Japan, and some Asian countries. Intas Pharmaceuticals is set to commercialize DMB-3115 with its global subsidiaries - Accord BioPharma of the US and Accord Healthcare of the EU, UK, and Canada.

The MAA submission is based on results from the phase III multi-regional clinical trials in patients with plaque psoriasis (NCT04785326). The primary endpoint was the rate of change in the Psoriasis Area and Severity Index (PASI) for skin symptoms. As a result, the therapeutic equivalence between DMB-3115 and the reference product was verified, and no safety issues were observed.

**CHANGE IN NAME**

I have change my name  
OLD NAME FROM  
**JANAK NARESHBHAI MISTRY**  
TO NEW NAME  
**JANAK NARESH MISTRY**  
AND I WILL KNOWN AS NEW  
NAME WHICH PLEASE NOTE  
SD: **JANAK NARESH MISTRY**  
ADD: C-901, RIVERA HEIGHTS COLLEGE ROAD,  
OPP. STATE BANK OF INDIA, VTC - BILIMORA (M)  
PO - BILIMORA, SUB DIST. GANDEVI,  
DIST. NAVSARI - 396321, GUJARAT

**CHANGE IN NAME**

I have change my name  
OLD NAME FROM  
**HET ASIT DESAI**  
TO NEW NAME  
**HET ASITBHAI DESAI**  
AND I WILL KNOWN AS NEW  
NAME WHICH PLEASE NOTE  
SD: **HET ASITBHAI DESAI**  
ADD : NEAR RAMJI MANDIR,  
DUNGRI, VALSAD,  
TAL. & DIST. VALSAD  
396375, GUJARAT

**CHANGE OF NAME**

I HAVE CHANGED MY  
OLD NAME FROM  
**PATEL VINODKUMAR  
MOHANLAL**  
TO NEW NAME  
**PATEL VINODBHAI  
MOHANLAL**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **PATEL VINODBHAI  
MOHANLAL**  
ADD:  
49, HARIDARSHAN  
SOCIETY, NR. LAXMI  
RESIDENCY,  
KATARGAM, SURAT.

**CHANGE OF NAME**

I HAVE CHANGED MY  
OLD NAME FROM  
**PATEL ANSUYAKUMARI  
VINODKUMAR**  
TO NEW NAME  
**PATEL ANSUYABEN  
VINODBHAI**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **PATEL ANSUYABEN  
VINODBHAI**  
ADD:  
49, HARIDARSHAN  
SOCIETY, NR. LAXMI  
RESIDENCY,  
KATARGAM, SURAT.

**CHANGE OF NAME & SURNAME**

I HAVE CHANGED MY  
OLD NAME & SURNAME FROM  
**SHAIKH MEHRAJ BANU  
IMTIYAZBHAI**  
TO NEW NAME &  
SURNAME  
**MANSURI MAHERAJBIBI**  
& I WILL BE KNOWN AS  
MY NEW NAME &  
SURNAME WHICH  
PLEASE NOTE.  
SD: **MANSURI  
MAHERAJBIBI**  
ADD: MAMA FALIYU,  
JHANKHVAV,  
TA- MANGROL, DIST.  
SURAT- 394440

**CHANGE OF NAME & SURNAME**

I HAVE CHANGED MY  
OLD NAME & SURNAME FROM  
**SHAIKH IMTIYAZBHAI  
YUSUFBHAI**  
TO NEW NAME &  
SURNAME  
**MANSURI IMTIYAZ  
YUSUFBHAI**  
& I WILL BE KNOWN AS  
MY NEW NAME &  
SURNAME WHICH  
PLEASE NOTE.  
SD: **MANSURI IMTIYAZ  
YUSUFBHAI**  
ADD: MAMA FALIYU,  
JHANKHVAV,  
TA- MANGROL, DIST.  
SURAT- 394440

**CHANGE OF NAME**

I HAVE CHANGE MY  
BEFORE MARRIAGE OLD  
NAME FROM  
**GABANI MANISHA  
HIMMATLAL**  
TO AFTER MARRIAGE  
NEW NAME  
**MAVANI MITALBEN  
AJAYBHAI**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **MAVANI MITALBEN  
AJAYBHAI**  
ADD:  
B-17, SAURASHTRA  
COLONY, L.H. ROAD,  
OPP. PANCHRANTNA  
TOWER, SURAT  
CITY- 395006

**CHANGE OF NAME**

I HAVE CHANGED MY  
OLD NAME FROM  
**PATEL CHIMANLAL  
VALLABHBHAI**  
TO NEW NAME  
**BODAR CHIMANBHAI  
VALLABHBHAI**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **BODAR CHIMANBHAI  
VALLABHBHAI**  
ADD:  
80, YAMUNAKUNJ,  
KARANJ, VARACHHA  
ROAD, SURAT- 395006

**CHANGE OF NAME**

I HAVE CHANGED MY  
OLD NAME FROM  
**PATEL VINAY  
CHIMANLAL**  
TO NEW NAME  
**BODAR VINAYBHAI  
CHIMANBHAI**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **BODAR VINAYBHAI  
CHIMANBHAI**  
ADD:  
421, SURBHI THE ROYAL  
TOWN, OPP. J.B  
DIAMOND SCHOOL,  
PASODARA PATIYA,  
KHOLVAD,  
SURAT- 394185

**CHANGE OF NAME**

I HAVE CHANGED MY  
OLD NAME FROM  
**PATEL SHANTABEN  
CHIMANLAL**  
TO NEW NAME  
**BODAR SHANTABEN  
CHIMANBHAI**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **BODAR SHANTABEN  
CHIMANBHAI**  
ADD:  
555, SURBHI THE ROYAL  
TOWN, NR. J.B.  
DIAMOND SCHOOL,  
KHOLVAD, PASODRA,  
SURAT- 394185

**CHANGE OF NAME & SURNAME**

I HAVE CHANGED MY OLD  
NAME & SURNAME FROM  
**PATEL BHAVNABEN  
VINAYBHAI**  
TO NEW NAME &  
SURNAME  
**BODAR BHAVANABEN  
VINAYBHAI**  
& I WILL BE KNOWN AS MY  
NEW NAME & SURNAME  
WHICH PLEASE NOTE.  
SD: **BODAR BHAVANABEN  
VINAYBHAI**  
ADD: 421, SURBHI THE  
ROYAL TOWN, OPP. J.B  
DIAMOND SCHOOL,  
PASODARA PATIYA,  
KHOLVAD, SURAT- 394185

**CHANGE OF NAME**

I HAVE CHANGED MY OLD  
NAME FROM  
**MANGAROLIA AMITKUMAR  
GOVINDBHAI**  
TO NEW NAME  
**MANGROLIYA AMITBHAI  
GOVINDBHAI**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **MANGROLIYA AMITBHAI  
GOVINDBHAI**  
ADD:  
B-45, GOPINATHJI SOC.,  
1ST FLOOR, LAJAMANI  
CHOWK, MOTA VARACHHA,  
SURAT- 394101

**CHANGE OF NAME**

I HAVE CHANGED MY  
OLD NAME FROM  
**MANGAROLIA MANISHA  
AMITKUMAR**  
TO NEW NAME  
**MANGROLIYA  
MANISHABEN AMITBHAI**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **MANGROLIYA  
MANISHABEN AMITBHAI**  
ADD:  
B-45, GOPINATHJI SOC.,  
1ST FLOOR, LAJAMANI  
CHOWK, MOTA  
VARACHHA,  
SURAT- 394101

**CHANGE OF NAME**

I HAVE CHANGED MY  
OLD NAME FROM  
**MOHMEDASRAF  
JAMALBHAI DHANANI**  
TO NEW NAME  
**ASHRAF JAMALBHAI  
DHANANI**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **ASHRAF  
JAMALBHAI DHANANI**  
ADD:  
201, KHYATI  
APPARTMENT, MORA  
STREET, PANCHHATDI,  
JUNATHANA,  
NAVSARI- 396445

**CHANGE OF NAME**

I HAVE CHANGED MY  
OLD NAME FROM  
**KIRTIBEN AMIT RAMA**  
TO NEW NAME  
**KIRTIBEN RAMESHBHAI  
PATEL**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **KIRTIBEN  
RAMESHBHAI PATEL**  
ADD:  
298, PAMOLIA FALIYA,  
VIA MAROLI BAZAR,  
TAL. JALALPORE,  
NAVSARI- 396436.

**CHANGE OF NAME**

I HAVE CHANGED MY  
OLD NAME FROM  
**SAJEDABEN  
MOHMADASRAF  
DHANANI**  
TO NEW NAME  
**SAJEDA ASHRAF  
DHANANI**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **SAJEDA ASHRAF  
DHANANI**  
ADD:  
201, KHYATI  
APPARTMENT, MORA  
STREET, PANCHHATDI,  
JUNATHANA,  
NAVSARI- 396445

**CHANGE OF NAME**

I HAVE CHANGED MY  
OLD NAME FROM  
**REKHABAHEN  
SHARADCHANDRA  
PATEL**  
TO NEW NAME  
**REKHA SHARAD PATEL**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **REKHA SHARAD  
PATEL**  
ADD:  
5, SHIVDARSHAN RAW  
HOUSE, HONEYPAK  
ROAD, SURAT CITY,  
PIN- 395009,  
GUJARAT, INDIA.

**CHANGE OF NAME**

I HAVE CHANGED MY  
OLD NAME FROM  
**SHAH PANKAJKUMAR  
BHERULAL**  
TO NEW NAME  
**SHAH PANKAJBHAI  
BHERUMAL**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **SHAH PANKAJBHAI  
BHERUMAL**  
ADD:  
D-106, SUN CITY TEN  
ROAD, TEN, TA.  
BARDOLI, SURAT,  
GUJARAT- 394601

**CHANGE OF NAME**

I HAVE CHANGED MY  
MINOR SON'S OLD  
NAME FROM :  
**SHAH AAYUSH  
PANKAJKUMAR**  
TO NEW NAME :  
**SHAH AAYUSH  
PANKAJBHAI**  
& HE WILL BE KNOWN  
AS NEW NAME WHICH  
PLEASE NOTE.  
FATHER SD. : **SHAH  
PANKAJBHAI  
BHERUMAL**  
ADD : : D-106, SUN CITY  
TEN ROAD, TEN, TA.  
BARDOLI, SURAT,  
GUJARAT- 394601

**NAME CORRECTION**

THIS IS TO INFORM  
THAT MY OLD NAME IS  
**KATHROTIYA KETAN  
JAMNADAS** AND NOW I  
HAVE CHANGED MY  
NAME AS **KATHROTIYA  
KETAN JAMANBHAI**  
OLD NAME  
**KATHROTIYA KETAN  
JAMNADAS**  
NEW NAME  
SD: **KATHROTIYA KETAN  
JAMANBHAI**  
ADDRESS:  
C-304, MANGAL VATIKA,  
HARIA HOSPITAL ROAD,  
NEAR PATEL SAMAJ  
VADI, BALITHA VAPI  
BALITHA DIST. VALSAD,  
GUJARAT- 396191

**NAME CORRECTION**

THIS IS TO INFORM  
THAT MY OLD NAME IS  
**KATHROTIYA KIRANBALA  
KETAN** AND NOW I HAVE  
CHANGED MY NAME AS  
**KATHROTIYA KIRANBEN  
KETANBHAI**  
OLD NAME  
**KATHROTIYA  
KIRANBALA KETAN**  
NEW NAME  
SD: **KATHROTIYA  
KIRANBEN KETANBHAI**  
ADDRESS:  
C-304, MANGAL VATIKA,  
HARIA HOSPITAL ROAD,  
NEAR PATEL SAMAJ  
VADI, BALITHA VAPI  
BALITHA DIST. VALSAD,  
GUJARAT- 396191

**CHANGE OF NAME**

I HAVE CHANGED MY  
OLD NAME FROM  
**MITAL MAYUR PATEL**  
TO NEW NAME  
**MITAL MAYURKUMAR  
PATEL**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **MITAL  
MAYURKUMAR PATEL**  
ADD:  
B-1101 SUMERU GOLDEN  
LEAF, PAL R.T.O ROAD,  
OPP. BHAGYA  
RATNA, ADAJAN  
DN, SURAT,  
GUJARAT- 395009

**CHANGE OF NAME**

I HAVE CHANGED MY  
OLD NAME FROM  
**NEEV MAYUR  
PRAVINBHAI PATEL**  
TO NEW NAME  
**MAYURKUMAR  
PRAVINBHAI PATEL**  
& I WILL BE KNOWN AS  
NEW NAME WHICH  
PLEASE NOTE.  
SD: **MAYURKUMAR  
PRAVINBHAI PATEL**  
ADD:  
B-1101 SUMERU  
GOLDEN LEAF, PAL R.T.O  
ROAD, OPP. BHAGYA  
RATNA, ADAJAN  
DN, SURAT,  
GUJARAT- 395009

**CHANGE OF NAME**

I HAVE CHANGED MY  
MINOR SON'S OLD  
NAME FROM :  
**NEEV MAYUR PATEL**  
TO NEW NAME :  
**NEEV MAYURKUMAR  
PATEL**  
& HE WILL BE KNOWN  
AS NEW NAME WHICH  
PLEASE NOTE.  
FATHER SD. :  
**MAYURKUMAR  
PRAVINBHAI PATEL**  
ADD : : B-1101 SUMERU  
GOLDEN LEAF, PAL R.T.O  
ROAD, OPP. BHAGYA  
RATNA, ADAJAN  
DN, SURAT,  
GUJARAT- 395009



QUICKLY.

Commerce Secretary  
visiting UK for FTA talks



# EU may be offered tariff sops on some ICT products

**NOT ON THE SAME PAGE.** Commerce Ministry's proposal to end dispute yet to find favour with MeitY, which is keen on safeguarding domestic interests

**Amity Sen**  
New Delhi

India is weighing the possibility of offering the EU tariff concessions for certain ICT products like mobile phones and base stations, as part of the India-EU Free Trade Agreement (FTA) being negotiated which could lead to an amicable settlement of the WTO dispute on the matter. But the Commerce Ministry has not yet been able to bring the Ministry of Electronics and Information Technical (MeitY) on board, which is focussed on promoting domestic production, and the matter is stuck at the moment, per sources tracking the matter. "The Commerce Ministry believes that one possible way of sorting out the WTO dispute with the EU on ICT

tariffs would be to offer tariff concessions through the FTA. But MeitY is not too open to the suggestion yet. Discussions are on," a source told *businessline*. The EU, Japan and Chinese Taipei had appealed to the WTO against import duties of up to 20 per cent, progressively imposed by India on certain ICT products, such as mobile phones and accessories and base stations, since 2014. They complained that this went against its commitments at the WTO. India had committed to zero duties on many ICT products under WTO's IT Agreement.

**WTO JUDGEMENT**  
On April 17 2023, the dispute settlement panel of the WTO, in three separate judgements, ruled against India's import duties and asked for a correction.



**WRONG CALL?** The EU, Japan and Chinese Taipei had appealed against import duties of up to 20 per cent, progressively imposed by India on products such as mobile phones and accessories. BLOOMBERG

"India continues to hold that the items on which it has imposed import duties are not covered under the IT Agreement and the complainants were also trying to take advantage of a technical error made by the country while updating its tariff lines. It therefore decided to go the Appellate Body to appeal against the judgements," the

official said. Although, India has appealed to the Appellate Body against the panel's judgement related to Japan's case, it mutually decided with the EU to have more discussions to sort out the case filed by the bloc before escalating it to the Appellate Body level. "Once a case goes to the Appellate Body, it is known that nothing will come out of it for a long time as the judges' appointment is in suspension. That's why the EU wants to sort it out through mutual discussions," he said. Per EU's calculations, the amount of EU exports of such technology affected by India's duties is up to €600 million annually.

tries to India, is considerably higher," according to a EU statement. Since India is already negotiating an FTA with the EU, which happens to be one of its top export destinations, one way to appease the bloc without upsetting the appellate could be by offering tariff concessions on the affected ICT products as part of the pact, the source said. MeitY, however, is not very receptive to the idea as it believes that it would defeat the very purpose of the duties which was to encourage domestic production of the ICT products like mobile phones. "The India-EU FTA discussions are expected to go on for some time. But India and the EU have time till September 19 to decide on the fate of the dispute at the WTO. Some decisions need to be taken fast," the source said.

**MCA to withdraw 7,338 pending prosecutions**

**New Delhi:** The Corporate Affairs Ministry has decided to withdraw another 7,338 prosecutions launched under the Companies Act and pending before various courts. This would lead to significant decrease of 21.86 per cent in the pending prosecutions. The MCA had constituted a committee to thoroughly review all pending litigations. OUR BUREAU

**Intas arm gets EMA nod to market plaque psoriasis drug**



**Ahmedabad:** European Medicine Agency (EMA) has confirmed the acceptance of Marketing Authorisation Application for DMB-3115, a proposed biosimilar of Stelara®. The MAA was submitted by Intas' subsidiary Accord Healthcare on June 23, based on results from the phase III multi-regional clinical trials in patients with plaque psoriasis. OUR BUREAU

## 'Strengthen global architecture to combat financial crimes'

**Shishir Sinha**  
Gandhinagar

Finance Minister Nirmala Sitharaman on Sunday pitched for strengthening the global architecture to combat financial crimes, money laundering and sharing of information about different asset classes including crypto currencies. She announced initiating a pilot project in South Asia region for tax and financial crime investigation under India's G20 Presidency. The FM simultaneously stressed on attracting private investment to develop urban infrastructure. Sitharaman was addressing two events - 'Combating Tax Evasion, Corruption and Money Laundering' and 'Investor Dialogue' on the sidelines of the G20 Finance

Ministers and Central Bank Governors (FMCBG) meeting under India's presidency here.

**PILOT PROGRAMME**  
Addressing the tax symposium, the FM said that under G20 Presidency, India has taken the lead for building capacity in tax and financial crime investigation in South Asian region in collaboration with the OECD. "As a first step, it gives me immense pleasure to announce the launch of a pilot programme on tax and financial crime investigation in collaboration with the OECD for the South Asian region starting from July 18 at the Regional Campus of National Academy of Direct Taxes in New Delhi," she said. This institutionalised initiative, she said, will help in addressing the specific



FM Nirmala Sitharaman

needs of countries in the South Asia region. According to her, during tax investigations, tax administrations acquire access to large amounts of incriminating information obtained through tax treaties which may have relevance for investigations in other financial crimes. However, the disclosure of such information to the other do-

mestic law enforcement agencies is subject to seeking consent from foreign jurisdictions for the use of such information for non-tax purposes. She said that the recent report of the Global Forum will assist interested jurisdictions to streamline the processes involved in obtaining consent for the use of information obtained through tax treaties for non-tax purposes. "The suggestions in the report would help to make the process of obtaining consent from foreign jurisdictions, more efficiently and speedy," she said. **INNOVATIVE FINANCING** Earlier, addressing Investor Dialogue, she acknowledged that the situation with regard to financing infrastructure has become challenging in the wake of monetary

policy tightening in key markets. Tight monetary policy leads to the hardening of interest rates and the burgeoning debt repayment burden. Against this backdrop, she said, "Innovative financing and funding mechanisms for cities could have significant potential to fill the increasing (funding) gaps. It can complement the pool of funds available for infrastructure in addition to public investment and financing provided by Multilateral Development Banks (MDBs)." "We need alternate solutions to leverage private sector participation in this context. Innovative financing instruments such as blended finance, structured project finance, securitization, thematic bonds, biodiversity offerings and local currency finance, are some of the needs," Sitharaman said.

## Kotak Bank's staff churn jumps to 46% in FY23

**Anshika Kayastha**  
Mumbai

Kotak Mahindra Bank's employee turnover rate has been steadily rising and touched 45.9 per cent in FY23 from 39.0 per cent in FY22 and 28.8 per cent in FY21, reflecting high volume of employee exits. The attrition rate was almost same among male and female employees, with 45.3 per cent male employees and 47.8 per cent female employees exiting the bank in FY23. In comparison, 38.7 per cent male employees and 40.0 per cent female employees left in FY22, whereas 28.9 per cent male and 28.8 per cent female staff left the bank in FY21, according to the annual report for FY23. Permanent employee turnover rate includes death, superannuation, dis-

ciplinary action and non-gretable exits by employees with low performance. **AGE GROUP** Bulk of the attrition in FY23 was in the below 30 years age group, where 14,175 or 58.2 per cent of workforce left the bank. The turnover rate for the 30-50 years age segment was 36.6 per cent with 9,728 employees leaving, and for the over 50 years segment was 13.8 per cent with 18 employees. During the year, the bank hired 32,080 new employees in the under 30 years age group, of which 73 were middle management, 20,089 were junior employees, and 11,916 were fixed-term contractual employees. Further, it hired 14,614 people in the 30-50-year bracket, of which 21 were senior management, 1,538 were middle management, and 9,947 were junior employees.

## Audi to introduce Q8 e-tron with 114kWh battery pack for longer range

**Aroosa Ahmed**  
Mumbai

In what can be termed as a major move to address electric vehicle range anxiety among Indian consumers, luxury carmaker Audi India is all set to introduce its Audi Q8 e-tron with a 20 per cent jump in its battery pack. The car that will be launched in August will have a battery pack of 114 kWh and will provide a range of 582 km on its SUV and 600 km on the Sportback. "We have incorporated the feedback that we received from the consumers. The battery power is now taken up from 95 kWh to 114 kWh and most of this will be used for increasing the mileage of the car that is in one full charge. The car can be charged as high as 170 kWh and can go from 0 to 80 per cent charge in less than 30 minutes.



Balbir Singh Dhillon, Head of Audi India

We have prepared a decent volume plan for Q8 e-tron and are well placed to deliver volumes in India," Balbir Singh Dhillon, Head of Audi India told *businessline*. "EV range is something that we are working on constantly. A range of 600 km is good enough to use within the city and inter-city as there has to be a certain

threshold. Future EV products will depend on the profile of the car, but 600 km will be enough for the customers who have been apprehensive of using the car intercity and considering it as a primary car," he said. **CHANGING AGE PROFILE** The company is anticipating sales of 4 million units in the Indian market this year. The German luxury carmaker has witnessed a 40 per cent growth in sales from consumers below 40. "In the last 5 to 10 years, we were mainly selling to the business community. That meant the age by the time the customers were buying the cars was higher. This has been reducing over some time and a lot of startups today are successful; many of them are unicorns. In the coming years, this will become stronger and a larger percentage will be less than 40," said Balbir. **TESLA INDIA ARRIVAL** While the discussions on Tesla's Indian foray are going on, Audi is anticipating growth in the e-mobility space with its arrival. "For electric mobility to be successful, the infrastructure has to become very strong. I do not see them as competition as they will add value to the ecosystem," added Balbir.

## Shah asks Aviation Ministry to make flights easy, safe for passengers; certainly, says Scindia

**Forum Gandhi**  
New Delhi



Home Minister Amit Shah

In anticipation of the upcoming peak air travel season, the government has taken proactive steps to enhance the travel experience of passengers. Home Minister Amit Shah has directed the Civil Aviation Ministry to develop and implement standards that prioritise quick, safe, and convenient travel for all travellers. In response, Jyotiraditya Scindia, the Civil Aviation Minister, has assured a smooth peak season ahead. On Saturday, the Ministry of Home Affairs conducted a comprehensive review of facilities and infrastructure at major airports. The aim of the meeting was to address the requirements arising from the escalating passenger traffic. The discussions also included expansion ca-

travellers, MHA, MoCA and other agencies have embarked upon a series of steps towards expanding and enhancing the facilities and infrastructure at major airports," the spokesperson added. This meeting was attended by several agencies including the Airports Authority of India (AAI), Central Industrial Security Force (CISF), Bureau of Civil Aviation Security (BCAS), and Immigration, joined Scindia and Minister Shah. **ENHANCING CAPACITY** Operational analysis is being carried out in conjunction with relevant departments, including CISF, security, and immigration. Mumbai and Delhi airports, which face the highest congestion levels, are being closely worked with to streamline airport processes and reduce waiting times, ensuring a

seamless experience for passengers. In line with efforts to enhance airport facilities, the Ministry of Civil Aviation introduced the Digi Yatra App, a decentralised mobile-based ID storage platform for air travellers. Since its launch on December 1, 2022, 1.746 million passengers installed it. In response to the increasing air traffic, airports themselves are expanding their capacities. Recently, Minister Scindia inaugurated the fourth runway and dual elevated Eastern Cross Taxiways (ECT) at Delhi Airport, making it the only airport in India with four operational runways. The Directorate General of Civil Aviation (DGCA) reported that Indian domestic airlines carried 760.93 lakh (572.49 lakh) passengers from January to June 2023 a growth of 32.92 per cent.

## Exide Industries expects growth in business

**Shobha Roy**  
Kolkata

Exide Industries Ltd, which saw both its revenues and net profit grow by nearly 18 per cent in 2022-23 on a year-on-year basis, is expecting a higher growth in business backed by a good demand in the automotive and industrial sectors and its expanding presence in the lithium-ion technology space. Expectation of strong growth in vehicle sales and shift towards technologically advanced batteries will drive demand in automotive division. Increasing investment across multiple sectors will support demand in industrial division for the company's core lead-acid battery business, it said in the latest annual report (2023). According to Subir Chakraborty, Managing Dir-

ector & CEO, Exide, the company's subsidiary - Exide Energy Private Ltd has secured orders worth around ₹700 crore for lithium-ion packs and modules during FY23. Exide Energy Solutions Ltd (EESL), a wholly owned subsidiary, specialising in lithium-ion cell manufacturing, has already made a "head-start" in setting up the country's single site multi-giga-watt lithium-ion cell manufacturing factory at Karnataka. The commercial production under Phase-1 is expected to commence by the end of next year. The estimated investment for lithium-ion cell manufacturing facility is expected to be close to ₹6,000 crore over the next eight-10 years. During the FY23, the company has invested around ₹715 crore through equity in EESL for setting up the greenfield unit.

**TO ADVERTISE PLEASE CONTACT**

Mumbai : 022 - 22021099  
Pune : 020 - 26113743  
Ahmedabad : 079 - 26871105

**businessline.**

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR EUPHORIA TECHNOLOGIES PRIVATE LIMITED	
INFORMATION TECHNOLOGY RELATED SERVICES AT SURAT & MUMBAI (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Euphoria Technologies Private Limited CIN: U72900GJ2010PTC063439 PAN: AACCE5768N
2. Address of the registered office	Office No. 403, 4th Floor, Nishal Arcade Shopping, Nr. Vaishali Row House, Green City Road, Ppt Surat 395009
3. URL of website	N.A.
4. Details of place where majority of fixed assets are located	Surat (Gujarat)
5. Installed capacity of main products/ services	N. A.
6. Quantity and value of main products/ services sold in last financial year	Quantity: N. A. Value: Rs. 16,91,328/- for FY 2022-23
7. Number of employees/ workmen	Nil as per information provided by suspended management.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All the relevant documents can be obtained by sending an email at: cirp.etpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	All the relevant documents can be obtained by sending an email at: cirp.etpl@gmail.com
10. Last date for receipt of expression of interest	1st August, 2023
11. Date of issue of provisional list of prospective resolution applicants	11th August, 2023
12. Last date for submission of objections to provisional list	16th August, 2023
13. Process email id to submit EOI	cirp.etpl@gmail.com

**Manendra Prasad Jindal**  
 Deemed Resolution Professional  
 Euphoria Technologies Private Limited (in CIRP)  
 Reg. No.: IBB/IPA-001/IP-PO0616/2017-18/11073  
 Registered Address: B-501, Safal Pegasus,  
 100 Ft Road, Nr Auda Garden, Pralahadnagar, Ahmedabad 380015  
 Date: 17/07/2023  
 Place: Ahmedabad

# वय झाले! आदर्श घोटाल्याचे मला काहीच आठवत नाही

■ औरंगाबाद

## आरोपी मानकापेंचे अजब उत्तर

आदर्श नागरी सहकारी पतसंस्थेत नियमबाह्य कर्जवाटप करण्यात आल्याचे समोर आले होते. यात एकूण २०० कोटींच्या घोटाल्यातील मुख्य आरोपी पतसंस्थेचे अध्यक्ष अंबादास मानकापे यांना पोलीसांनी शुक्रवारी बेड्या ठोकल्या आहेत. याप्रकरणी पोलीसांनी त्यांची चौकशी केली असता 'माझे वय झाले, काहीच आठवत नाही', असे अजब उत्तर त्यांनी दिले आहे. त्यांना न्यायालयात हजर करण्यात आले असता २० जुलैपर्यंत पोलीस कोठडी सुनावण्यात आली आहे.

२०० कोटींच्या घोटाल्याचे उघड झाले. त्यामुळे या प्रकरणात शहरातील सिडको पोलीस ठाण्यात ११ जुलै रोजी मुख्य संचालक अंबादास आबाजी मानकापे यांच्यासह अन्य मंडळ, कर्जदारांवर दोन स्वतंत्र गुन्हे दाखल करण्यात आले होते. गुन्हा दाखल होताच अंबादास मानकापे फरार झाले होते. मात्र अटकपूर्व जामिनाच्या कागदपत्रांवर सही करण्यासाठी ते शहरात येणार असल्याची माहिती मिळताच पोलीसांना त्यांना पकडले.

आदर्श नागरी सहकारी पतसंस्थेत नियमबाह्य कर्जवाटप करण्यात आल्याचे समोर आले होते. यात एकूण २०० कोटींच्या घोटाल्यातील मुख्य आरोपी पतसंस्थेचे अध्यक्ष अंबादास मानकापे यांना पोलीसांनी शुक्रवारी बेड्या ठोकल्या आहेत. याप्रकरणी पोलीसांनी त्यांची चौकशी केली असता 'माझे वय झाले, काहीच आठवत नाही', असे अजब उत्तर त्यांनी दिले आहे. त्यांना न्यायालयात हजर करण्यात आले असता २० जुलैपर्यंत पोलीस कोठडी सुनावण्यात आली आहे.

# मला काही दिले नाही तरी चालेल शिरसाट नरमले

■ मुंबई

मंत्रिपदावरून नाराज असलेले शिंदे गटाचे आमदार संजय शिरसाट यांनी आज नरमाईची भूमिका घेतली. एकनाथ शिंदे मुख्यमंत्री आहेत, हे आमच्यासाठी महत्त्वाचे आहे. आम्हाला काही दिले नाही, तरी चालेल. मी समाधानी असल्याचे शिरसाट यांनी स्पष्ट केले आहे. शिरसाट असेही म्हणाले की, एकटा शिरसाट नाही तर अनेक नेत्यांची वर्णी लागण्याची शक्यता आहे. परंतु, मंत्रिपदाचा निर्णय एकनाथ शिंदे-फडणवीसांनी घ्यायचा आहे.

# भगतसिंग नगरातील रहिवासी पालिकेवर हंडामोर्चा काढणार

■ मुंबई

गोगोवा (पश्चिम) येथील हजारो लोकवस्ती असलेल्या भगतसिंग नगर नंबर-१ मध्ये नळाना पाणी नव नसल्याने हेराण झालेल्या स्थानिक रहिवाशांनी पिण्याच्या पाण्यासाठी पालिका कार्यालयावर हंडा मोर्चा काढण्याचा इशारा दिला आहे. या भागात प्रत्येक घरात नळ आहे, पण गेल्या दोन महिन्यांपासून नळाना एक थेंबही पाणी येत नाही. हंडाभर पाणी मिळविण्यासाठी वगण करावी लागते, अशी माहिती देऊन राष्ट्रवादी पक्षाचे मुंबई



सहसचिव सुखदेव कारंडे म्हणाले, भगतसिंग नगरातील अनेक घरातील नळ कोरडे आहेत. याबाबत पालिकेला अर्ज विनंत्या करूनही

# ठाकरे गटाच्या सुभमा अंधारेंची विभक्त पतीला कायदेशीर नोटीस

■ पुणे

ठाकरे गटाचे उपनेत्या सुभमा अंधारे यांचे विभक्त पती वैजनाथ वाघमारे यांनी अंधारे यांच्यावर अनेक गंभीर आरोप केले आहेत. त्यामुळे संतप्त झालेल्या अंधारे यांनी बदनामी केल्याप्रकरणी वाघमारे यांना ५ कोटी रुपयांचा अब्रुकसानीचा दावा न्यायालयात दाखल करण्याबाबत कायदेशीर नोटीस बजावली आहे. अॅड. असीम सरोदे, अॅड. श्रिया आवले आणि अॅड. बाळकृष्ण निहाळकर यांच्यामार्फत अंधारे यांनी पाठवलेल्या नोटीसमध्ये



वक्तव्ये केली आहेत त्यासाठी ठोस पुरावे सादर करावेत. ही अपमानास्पद वक्तव्ये मागे घ्यावीत, लेखीनाम्याची प्रत आम्हाला पाठवावी अन्वथा आम्ही ५ कोटी रुपयांचा अब्रुकसानीचा दावा न्यायालयात दाखल करू. ही नोटीस मिळाल्यापासून सात दिवसांच्या आत उत्तर पाठवावे. याशिवाय गुगल आणि यूट्यूबलासुद्धा नोटीस पाठवून सोशल मीडिया प्लॅटफॉर्मवरून बदनामीकारक व खोल्यावणारे अपमान करणारे मजकूर, व्हिडिओ काढून टाकावा, असेही नोटीशीत म्हटले आहे.

# उरणमध्ये जमावबंदी लागू पोलीस फौजफाटा तैनात

■ उरण

चीट फंड घोटाल्यातील गुंतवणूकदार आपले पैसे वसूल करण्यासाठी आज एजंटच्या घरी जाणार असल्याचे कळल्यावर कोणताही अनुचित प्रकार घडू नये, म्हणून उरण पोलीसांनी जमावबंदी लागू केली. कोप्रोली आणि पिरकोनसह अन्य गावांत पोलीस बंदोबस्तही ठेवण्यात आला होता. उरणच्या पिरकोन येथील एका एजंटने ५० दिवसांत दुपट्टीने पैसे देण्याचे आमिष दाखवून हजारो गुंतवणूकदारांकडून शेकडो कोटी रुपये गोळा केले. हे पैसे न मिळाल्याने

गुंतवणूकदारांच्या फसवणूक प्रकरणी त्यांच्याविरोधात गुन्हा दाखल झाला. त्यानंतर एजंटसह त्याच्या साथीदारांना अटक करण्यात आली होती. मात्र तो जामिनावर सुटला होता. त्यानंतर आता तरी दुपट्टीने पैसे मिळतील, असे गुंतवणूकदारांना वाटत होते. एजंटकडून पैसे परत करण्याच्या सातत्याने तारखा जाहीर करण्यात येत आहेत. त्यामुळे संतप्त गुंतवणूकदारांनी कोप्रोली नाक्यावर उपस्थित राहून एजंटच्या घरी जाऊन पैसे वसूल करण्याचे आवाहन समाजमाध्यमातून केले होते. पोलीसांना याची माहिती मिळताच १४४ कलम लागू केले.

# जळगावच्या एरंडोलमधील प्राचीन मशीद प्रवेशास बंदी

■ जळगाव

जिल्ह्यातील एरंडोलमधील प्राचीन मशिदीवर हिंदू गटांनी केलेल्या दाव्यानंतर जिल्हा दिसते. स्थानिक मुस्लीम समाजाने ही इमारत ताब्यात घेऊन तिचे मशिदीत रूपांतर केले आहे. ही जमीन पांडवांची आहे असे आम्ही मागील २३ वर्षांपासून सांगत आहोत. मात्र, या मशिदीची देखरेख करणाऱ्या जुम्मा मशीद ट्रस्टने मशिदीच्या मालकीसंदर्भात आपल्याकडे १८६१ नंतरची कागदपत्रे असल्याचे म्हटले आहे. जिल्हाधिकार्यांनी ११ जुलै रोजी मशिदीमध्ये नमाज पडण्यास मनाई करणारा अंतरिम आदेश काढला होता. त्यानंतर मशीद ट्रस्टच्यावतीने याचिकेचे सुनावणी झाली. न्यायालयाने आता दोन्ही पक्षांकरांना नोटीस पाठवली असून, पुढील सुनावणी १८ जुलैला होणार आहे.

दिसते. स्थानिक मुस्लीम समाजाने ही इमारत ताब्यात घेऊन तिचे मशिदीत रूपांतर केले आहे. ही जमीन पांडवांची आहे असे आम्ही मागील २३ वर्षांपासून सांगत आहोत. मात्र, या मशिदीची देखरेख करणाऱ्या जुम्मा मशीद ट्रस्टने मशिदीच्या मालकीसंदर्भात आपल्याकडे १८६१ नंतरची कागदपत्रे असल्याचे म्हटले आहे. जिल्हाधिकार्यांनी ११ जुलै रोजी मशिदीमध्ये नमाज पडण्यास मनाई करणारा अंतरिम आदेश काढला होता. त्यानंतर मशीद ट्रस्टच्यावतीने याचिकेचे सुनावणी झाली. न्यायालयाने आता दोन्ही पक्षांकरांना नोटीस पाठवली असून, पुढील सुनावणी १८ जुलैला होणार आहे.



प्रशासनाने या मशिदीत प्रवेश करण्यास बंदी घातली आहे. जिल्हा प्रशासनाच्या या निर्णयाला जुम्मा मशीद ट्रस्टने मुंबई उच्च न्यायालयात आव्हान

# याचिकेवर १८ जुलै रोजी सुनावणी

दिसते. स्थानिक मुस्लीम समाजाने ही इमारत ताब्यात घेऊन तिचे मशिदीत रूपांतर केले आहे. ही जमीन पांडवांची आहे असे आम्ही मागील २३ वर्षांपासून सांगत आहोत. मात्र, या मशिदीची देखरेख करणाऱ्या जुम्मा मशीद ट्रस्टने मशिदीच्या मालकीसंदर्भात आपल्याकडे १८६१ नंतरची कागदपत्रे असल्याचे म्हटले आहे. जिल्हाधिकार्यांनी ११ जुलै रोजी मशिदीमध्ये नमाज पडण्यास मनाई करणारा अंतरिम आदेश काढला होता. त्यानंतर मशीद ट्रस्टच्यावतीने याचिकेचे सुनावणी झाली. न्यायालयाने आता दोन्ही पक्षांकरांना नोटीस पाठवली असून, पुढील सुनावणी १८ जुलैला होणार आहे.

# रायगड, ठाणे, पालघरमधील धबधब्यांवर १४४ लागू

■ मुंबई

गेल्या महिनाभरापासून दडी मारलेल्या पावसाने पुन्हा एकदा हजेरी लावायला सुरुवात केली

ठिकाणी अतिगर्दीमुळे अनेक दुर्घटनाही घडतात. तसेच येथे येणाऱ्या काही हुल्लडबाजांकडून पर्यटकांना त्रास देण्याच्या घटनाही घडतात. या घटनांना आळा घालण्यासाठी हुल्लडबाजांना

चाप लावण्यास पर्यटकांच्या सुरक्षेसाठी पोलीसकडून कडक पावले उचलली जात आहेत. या पार्श्वभूमीवर रायगड, ठाणे, पालघरमधील धबधब्यांवर कलम १४४ लागू करण्यात आले आहे.

# हुल्लडबाजांना चाप

आहे. रायगड, ठाणे, पालघर जिल्ह्यातील धबधबे आता प्रवाहित झाले आहेत. त्यामुळे अनेक पर्यटक धबधब्यांवर गर्दी करत आहेत. मात्र येथे येणाऱ्या हुल्लडबाजांकडून पर्यटकांना त्रास देण्याच्या घटना वाढत आहेत. या हुल्लडबाजांना धडा शिकवण्यासाठी पोलीसांनी कडक पावले उचलली असून, या ठिकाणी कलम १४४ लागू करण्यात आले आहे. रायगड, ठाणे, पालघर जिल्ह्यातील धबधब्यांवर दरवर्षी वर्षा सहालीसाठी अनेक पर्यटक येतात. शनिवार, रविवार तर येथे पर्यटकांची तुफान गर्दी पाहायला मिळते. मात्र, या

# जाहीर सूचना

"धी बांद नवभारत शिक्षण प्रसाक मंडळ", मुंबई या संस्थेच्या सन २०२२-२०२३ या कालावधी करीता निवडणी मंडळाची निवडणूक घेण्याचे जाहीर आहे. ती संस्थेच्या इच्छुक सभासदांनी सद्य सूचना प्रसिद्ध झाल्याच्या दिनांकापासून ते दिनांक २१/०७/२०२३ पर्यंत संस्थेचे कार्यालय नवभारत विद्यालय १०० सेंट जेवियर स्ट्रीट, पेल, मुंबई - ४०० ०१२ येथून दुपारी २.०० ते सायंकाळी ५.०० वाजेपर्यंत उमेदवारी अर्ज घेऊन जावे व दिनांक २१/०७/२०२३ रोजी संस्थेच्या कार्यालयात वरील पत्त्यावर दुपारी २.०० ते ५.०० वाजेपर्यंत आणून जमा करावेत. यानंतर आलेल्या अर्जांचा विचार करण्यात येणार नाही. तसेच मंडळाच्या अधिकार्यांक अतिशय अधिकृत सभासद यादी कार्यालयाचे पत्त्यावर जाहीर करण्यात येईल. यानंतर उमेदवारी अर्ज मागे घेण्याकरीता दिनांक २४-०७-२०२३ रोजी दुपारी २ ते ५.०० पर्यंत संस्थेच्या कार्यालयात अर्ज सादर करता येईल. तदनंतर उमेदवारांची दिनांक २४-०७-२०२३ रोजी अंतिम यादी जाहीर करण्यात येईल. निवडणूक दिनांक २७-०७-२०२३ रोजी रावश्री हाथ सभागृह, शिवाजीमंदिर, दादर येथे बार्निक संस्थाभाषण सभेमध्येच संपन्न होऊन निवडणूक निकाल जाहीर करण्यात येईल. आपला विश्वासू धी बांद नवभारत शिक्षण प्रसाक मंडळ, मुंबई



# कडेगावच्या नेवरीत १९ पासून श्री तुकाईमाता पारायण सोहळा

■ कडेगाव

तालुक्यातील नेवरी गावात अधिक श्रावण महिन्याचे औचित्य साधून बुधवार १९

जुलैपासून २६ जुलैपर्यंत ग्रामदेवता श्री तुकाईमाता ज्ञानेश्वरी पारायण सोहळ्याचे आयोजन केले आहे. त्यानिमित्त दिवसभर विविध धार्मिक कार्यक्रमां पार पडणार आहेत. पारायण सोहळ्यानिमित्त दिवसभरात काकड आरती, ज्ञानेश्वरी वाचन, कीर्तन, भजन,

हरिपाठ आदी कार्यक्रमां होणार आहे. या सोहळ्यात सहभागी होणाऱ्या महिला भाविकांसाठी देवीला अर्पण केल्या जाणाऱ्या साड्यांचा लकी ड्राॅ काढण्यात येणार आहे. भाविक आणि ग्रामस्थांनी या पारायण सोहळ्याचा लाभ घ्यावा, असे आवाहन आयोजकांनी केले आहे.

# जम्मूमध्ये जवानांची गाडी सिंधू नदीत कोसळली ८ जवान जखमी

श्रीनगर-जम्मू-काश्मीरमध्ये आज सकाळी केंद्रीय राखीव पोलीस दलाची गाडी सिंधू नदीत कोसळली. या दुर्घटनेत सीआरपीएफचे ८ जवान जखमी झाले. सर्व जखमी जवानांना बालटालच्या बेस कॅम्प रुग्णालयात दाखल करण्यात आले आहे. ही घटना घडली तेव्हा सीआरपीएफचे जवान बालटाल मार्गे अमरनाथ गुहेकडे जात होते. चालकाचे नियंत्रण सुटल्याने गाडी सिंधू नदीत कोसळल्याचे सांगण्यात आले. दरम्यान, अमरनाथ यात्रेच्या सुरक्षेसाठी मोठ्या संख्येने सीआरपीएफ जवान तैनात करण्यात आले आहेत.

Table with 5 columns: S.No, Name, Designation, Status, Remarks. Lists names of candidates for the Maharashtra State Election Commission.

# गजानन महाराजांची पालखी विदर्भात दारवल

■ बुलढाणा

विद्रू माऊलीचा जयघोष, शिस्तबद्ध शस्त्रातीने चालणारे वारकरी अशा धाटात पंढराच्या गजानन महाराजांची पालखी पतीच्या प्रवासात विदर्भात दाखल झाली. आज दुपारी अडीच वाजता सिंदखेड राजा नगरीत या पालखीचे मोठ्या उत्साहात स्वागत करण्यात आले. आषाढी वारीवर गेलेल्या या पालखीचे १,३०० किलोमीटरचा प्रवास करून आज

सिंदखेडराजा येथे आगमन झाले. विविध सामाजिक संघटना, विविध क्षेत्रातील मान्यवर आणि भाविकांच्या वतीने पालखीचे विदर्भाच्या प्रवेशद्वारावर पारंपरिक उत्साहात जंगी स्वागत करण्यात आले. जिल्हाच्या सीमेपासून ते सिंदखेड राजा नगरीपर्यंत टिकटिकाणी चहा, पेयजल, फराळीची सुविधा करण्यात आली होती. आज रात्री ही पालखी आणि शेकडो वारकरी विदर्भ कनिष्ठ महाविद्यालयात मुक्कामी राहणार आहे. रात्रीच्या भोजनाची व्यवस्था रामेश्वर मंदिर समितीच्या वतीने करण्यात आली आहे. सोमवारी पहाटे ५ वाजता ही पालखी किनागाव राजा नगरीकडे प्रस्थान करणार आहे. २४ जुलैला स्वगृही म्हणजे शेगाव नगरीत पालखी दाखल होणार आहे.

सिंदखेडराजा येथे आगमन झाले. विविध सामाजिक संघटना, विविध क्षेत्रातील मान्यवर आणि भाविकांच्या वतीने पालखीचे विदर्भाच्या प्रवेशद्वारावर पारंपरिक उत्साहात जंगी स्वागत करण्यात आले. जिल्हाच्या सीमेपासून ते सिंदखेड राजा नगरीपर्यंत टिकटिकाणी चहा, पेयजल, फराळीची सुविधा करण्यात आली होती. आज रात्री ही पालखी आणि शेकडो वारकरी विदर्भ कनिष्ठ महाविद्यालयात मुक्कामी राहणार आहे. रात्रीच्या भोजनाची व्यवस्था रामेश्वर मंदिर समितीच्या वतीने करण्यात आली आहे. सोमवारी पहाटे ५ वाजता ही पालखी किनागाव राजा नगरीकडे प्रस्थान करणार आहे. २४ जुलैला स्वगृही म्हणजे शेगाव नगरीत पालखी दाखल होणार आहे.

# महाराष्ट्र शासन

कार्यकारी अभियंता, एकात्मिक घटक (सा.बां.) विभाग, यांचे कार्यालय Email: integratedpmu.mai@mahapwd.com

ई-निविदा सूचना क्र. २३ सन २०२३-२०२४ (दुसरी मागणी)

Table with 3 columns: S.No, Name, Designation. Lists names of candidates for the Maharashtra State Election Commission.

# पुणे महानगरपालिका

सुर्य अभियंता (प्रकल्प) कार्यालय, पुणे महानगरपालिका

Table with 2 columns: S.No, Name, Designation. Lists names of candidates for the Maharashtra State Election Commission.

# जाहीर सूचना

उपरोल्लेखित महाळ मूळ कागदपत्रासंदर्भात विक्री, अदलाबदल, भाड्यात देणे, विक्री, मेट, न्यास, ताबा, वारसा, धारणाधिकार, वहादा, देणगी किंवा अन्य कोणत्याही प्रकारे कोणत्याही हक्क, शीक, लाभ आणि/किंवा हितसंबंध असण्याचा, तरा दावा असण्याचा कोणीही/ सर्व व्यक्ती आणि/ किंवा वित्तीय संस्था यांनी त्याबाबत लेखी स्वरूपात, दाव्याच्या पुराव्यास बंध नोंदीतून काढण्याच्या नोंदीसंदर्भत संच प्रतीसह वकील, श्री. दिनेश जे. सांताळ यांचे कार्यालय, कार्यालय क्र. ११२-ए, १ ला मजला, सुरमगरी संत सायबानगर, मोदीबाई रोड, विलेपार्ले पूर्व, मुंबई ४०००५९ येथे या सूचनांच्या प्रसिद्धी दिनांकापासून १४ दिवसांच्या कार्यालयाकडे कराव्यात, अन्यथा असे सर्व दावे, हक्क, शीक, लाभ आणि/किंवा हितसंबंध जर असल्यास, पुढील कोणत्याही सूचनांविषयी सोडून दिले आणि/ किंवा मुंडाळून ठेवले असे समजण्यात येईल.

# जाहिरात क्र. ३/४७२

सुर्य अभियंता (प्रकल्प) कार्यालय, पुणे महानगरपालिका

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सुर्य अभियंता (प्रकल्प) कार्यालय, पुणे महानगरपालिका